FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF OPEL SECURITIES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	OPEL Securities Private Limited
2.	Date of incorporation of corporate debtor	08-11-1995
3.	Authority under which corporate debtor is incorporated / registered	ROC – Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U46909GJ1995PTC028055
5.	Address of the registered office and principal office (if any) of corporate debtor	102, Riddhi Siddhi Avenue, Village Chhatral, Taluk Kalol, Gandhinagar, Gujarat-382 729
6.	Date of closure of Insolvency Resolution Process	30/06/2025
7.	Liquidation commencement date of corporate debtor	30/06/2025
8.	Name and registration number of the insolvency professional acting as liquidator	Bimal Ashok Desai Regn. No. : IBBI/IPA-001/IP-P00748/2017-2018/11281 (AFA expiring on 31-12-2025)
9.	Address and e-mail of the liquidator, as registered with the Board	217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodara 390 020. Email id : bimal.a.desai@icai.org
10.	Address and e-mail to be used for correspondence with the liquidator	217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodara 390 020. Email id : bimal.a.desai@icai.org, cirp.opel@gmail.com
11.	Last date for submission of claims	30/07/2025

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of liquidation of the OPEL Securities Private Limited on 30/06/2025.

The stakeholders of OPEL Securities Private Limited are hereby called upon to submit their claims with proof on or before 30/07/2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date :- 04/07/2025
Place :- Vadodara

Name and Signature of the liquidator
Bimal Ashok Desai
Regn. No. IBBI/IPA-001/IP-P00748/2017-18/11281

BIMAL ASHOK DESAI
REG. NO
IBBI/IPA-001/
IP-P00748/
2017-2018/11281
VADODARA
LIQUIDATOR